

(2021) 02 SEBI CK 0166

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 576 Of 2019

RV Lifestyle Ltd. & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 24-02-2021

Acts Referred:

Citation : (2021) 02 SEBI CK 0166

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Somasekhar Sundaresan, Paras Parekh, Robin Shah, Pradeep Sancheti, Abhiraj Arora,, Karthik Narayan, Rashi Dalmia

Judgement

1. Three weeksâ?? time is allowed to the respondent to file a reply. Two weeks thereafter to the appellants to file rejoinder. Let the matter be listed

for admission and for final disposal on April 19, 2021. Written submissions, if any, may also be filed by the parties before the next date.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through

video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.